

(19)

12.
23.9.1993

CCP 312/93 in Rohtash Singh in Ms. Surinder
OA 366/91 Km. & Ors. vs.
Union of India

Present : Shri O. P. Khokha, counsel for the
petitioner.

Shri S. C. Sharma, H/C, departmental
representative for the respondents.

The judgment has since been complied with as is
clear from the orders now produced by the respondents,
subject to the verification of the usual particulars.
Hence, no further action under the Contempt of Courts
Act is called for. These proceedings are accordingly
dropped.

Malimath

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(S. R. Adige)
Member (A)

(V. S. Malimath)
Chairman

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